

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s).190/2012

THE STATE OF MADHYA PRADESH

Appellant(s)

VERSUS

JOGENDRA & ANR.

Respondent(s)

Date : 09-11-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLIFor Appellant(s) Ms. Rashmi Singhania, Adv.
Mr. Pashupathi Nath Razdan, AOR
Ms. Sneh Bairwa, Adv.For Respondent(s) Mr. Anish Kumar Gupta, AOR
Mr. Venugopal Abhay, Adv.
Ms. Deepshikha Bharati, Adv.UPON hearing the counsel the Court made the following
O R D E R

In spite of the direction given by this Court vide order dated 21.10.2021, needful has not been done by the counsel for the appellant - State of Madhya Pradesh.

In view of the above, we direct the Advocate General of the State of Madhya Pradesh to appear and assist the Court on the next date of hearing.

List on 23.11.2021.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR(R.S. NARAYANAN)
COURT MASTER (NSH)